CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF ZODIAC VENTURES LIMITED

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This Corrigendum to the Public Announcement ('Corrigendum to PA') is being issued by Intensive Fiscal Services Private Limited (the 'Manager to the Offer') on behalf of Ramesh V. Shah and Jimit R. Shah (hereinafter collectively referred to as 'Acquirers') along with Pushpa R. Shah, Yesha R. Shah and Sunita J. Shah (hereinafter collectively referred to as 'PACs') pursuant to and in compliance with Regulation 3 (1) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations" / "Regulations").This Corrigendum to PA should be read in conjunction with the original Public Announcement ('PA') filed with SEBI/BSE/Target Company on February 22, 2013 (Friday).

The terms used in this Corrigendum to PA have the same meaning assigned to them in PA issued earlier, unless otherwise specified.

Pursuant to the special resolution passed in the Extraordinary General Meeting (EOGM) by the equity shareholders of the Target Company held on February 22, 2013 in terms of provisions of Section 81(1A) of the Companies Act and all the other provisions of applicable laws, 30,00,000 equity shares was approved to be issued to Promoter/Promoter group and Restricted shareholders at a price of Rs. 30/- (Rupees Thirty only) per equity share on preferential basis. However, as per Board meeting held by the Board of Directors on February 27, 2013, 29,54,000 equity shares have been allotted to the Acquirers, PACs and Restricted shareholders.

The following terms would have the meanings assigned to them below:

1) **"Emerging Voting Share Capital/Post Preferential Voting Share Capital"** – Rs. 3,72,90,000/- (Rupees Three Crores Seventy Two lakhs Ninty thousand only) divided into 37,29,000 equity shares of Rs. 10/- each.
2) **Open Offer Size:** The Acquirers along with PACs are hereby making a mandatory Open Offer in terms of SEBI (SAST) Regulations, 2011 to the equity shareholders of the Target Company to acquire 6,32,500 (Six Lakhs Thirty Two Thousand and Five Hundred Only) fully paid up equity shares ("Offer Size") bearing a face value of Rs. 10/- each representing 16.96% of the post preferential voting share capital ("Emerging voting share capital") of the Target Company pursuant to Preferential Issue to Promoter/Promoter group and Restricted shareholders.
3) **The details of shares allotted to Promoter/Promoter group and Restricted shareholders are as follows:**

	Particulars	Pre Preferential allotment		Issue of Equity Shares via Preferential		Post Preferential allotment	
		In Nos.	% ^	In Nos.	%*	In Nos.	%*
	Promoter/Promoter group Holdings:						
1.	Ramesh V Shah	46,000	5.93	10,57,000	28.35	11,03,000	29.58
2.	Jimit R Shah	20,000	2.58	1,00,000	2.68	1,20,000	3.22
3.	Pushpa R Shah	25,000	3.23	5,00,000	13.41	5,25,000	14.08
4.	Yesha R Shah	13,500	1.74	1,50,000	4.02	1,63,500	4.38
5.	Sunita J Shah	-	-	1,75,000	4.69	1,75,000	4.69
	Total	**1,04,500**	**13.48**	**19,82,000**	**53.15**	**20,86,500**	**55.95**

^ calculated based on the pre preferential voting share capital of the Target Company

* calculated based on the emerging voting share capital of the Target Company

All the other terms and conditions remain unchanged.

The Acquirers along with PACs accept full responsibility for the information contained in this Corrigendum to PA and also for the fulfillment of its obligations of the Acquirers and PACs laid down in the Regulations.

A copy of this Corrigendum to PA will be available at SEBI website at http://www.sebi.gov.in.

Issued by Manager to the Offer on behalf of the Acquirers and PACs:

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Date: February 28, 2013

Place: Mumbai